

Pravara

Amount given for Renovation of Jama Masjid, Delhi

4094. SHRIMATI VIJAYA RAJE SCINDIA: Will the PRIME MINISTER be pleased to state:

(a) whether a fund from Government for renovation of the Jama Masjid, Delhi has been given recently, if so, the amount given and the date of release;

(b) names of temples, Gurudwaras and Churches for which Government funds have been given in the same period for renovation work; and

(c) the amount and date of release of the amount in each case?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) to (c). An amount of Rs. 3.5 lakhs for the year 1990-91 has been allocated on 2.5.90 for conservation of Jama Masjid as a special case because of its architectural and historical importance and the work is being done by Archaeological Survey of India (ASI) which protects, conserves and preserves sites and remains of National Importance on the basis of their outstanding archaeological, historical and artistic merits and not on the basis of their religious affiliations. Besides this in certain cases, monuments of secular and religious character form an integral complex. Funds are not however allotted on the basis of sectarian character of monuments. The figures of allocation on these lines are not maintained.

36.0.89

Mining Activity in Bihar

4095. SHRI CHANDUBHAI DESHMUKH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Union Government are aware of the judgement of the Supreme Court in the case of Indian Iron and Steel Co. vs. State of Bihar dated 4 April, 1988 whereby mining activity has been allowed in already broken up and cleared forest land;

(b) if so, whether Union Government propose to issue guidelines allowing mining in broken up and cleared forest land consistent with the Supreme Court judgement; and

(c) as clearance from forest and environment angle takes considerable times whether Union Government propose to permit mining activity during the intervening period till proposal in respect of each case is cleared by it?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI NILAMANI ROUTRAY): (a) Yes, Sir.

(b) Suitable directions have already been issued to State Governments on 8.8.89. However, the matter is under examination.

(c) As per the guidelines issued under the Act, for renewal of mining leases in forest area the State Governments are required to submit complete proposals to the Central Government 3 months prior to expiry of the lease period. On receipt of formal proposals from State Governments the Ministry takes expeditious action to dispose of such cases.

389-89

Surveillance of Palk Straits

4096. SHRI YADVENDRA DUTT: Will the PRIME MINISTER be pleased to state:

(a) whether the increasing activities of the LTTE across the Palk Straits in Northern Sri Lanka are posing a threat to the lives of thousands of Indian fishermen working in the area; and

(b) if so, the reaction of Government